

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH COURT VI**

Item No. 01.

**IA(I.B.C)/3348(MB)2024 IN C.P. (IB)3734(MB)2019**

CORAM

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **01.07.2024**

NAME OF THE PARTIES : **Champion Agency Private Limited**

**Vs**

**Karm Yogi Property Developers Pvt. Ltd**

**For FC :** Adv. Tanmay Kelkar i/b Aniruth Purusothaman

**For CD :** Adv. Yogesh Naidu

**IBC under Sec. 7**

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**ORDER**

**IA (I.B.C)/3348(MB)2024**

1. Heard the counsel for FC and CD in the above I.A. 3348/2024.
2. Counsel for the FC submits that the matter has been settled between the parties and he has also tendered the I.A. 3348/2024 along with Settlement Agreement dated 27.04.2024 to this Bench.
3. It is submitted that the CD has got 2 flats registered in the name of FC as part of the final settlement and that the deeds of registration of both

the flats have been done. The Settlement Agreement dated 27.04.2024 is taken on record.

4. Based on the above and the submissions made by both the Counsel for FC and CD, the above CP is **allowed to be withdrawn.**
  
5. Accordingly, the above CP along with **I.A. No. 3348/2024** are **disposed of as withdrawn.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

//SKS//

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**